

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA.No.6299/Del./2019
Assessment Year 2014-2015

Shri Surendra Kumar Gupta, New Delhi. PAN ABVPG8857H C/o. RRA TAXINDIA, D-28, South Extn. Part-I, New Delhi.	vs.	The ACIT, Circle, Najibabad Uttar Pradesh PIN – 246 763
(Appellant)		(Respondent)

For Assessee :	-None- Assessee's Application on Record.
For Revenue :	Shri R.K. Gupta, Sr. D.R.

Date of Hearing :	20.05.2021
Date of Pronouncement :	20.05.2021

ORDER

This appeal filed by the Assessee is directed against the Order of the Ld. CIT(A), Moradabad, Dated 10.06.2019, for the A.Y. 2014-2015.

2. None appeared on behalf of the assessee. However, Assessee has filed an application seeking permission to withdraw the appeal as the matter in issue

has been settled under VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 has already been issued by the Department. He has, therefore, sought permission to withdraw the appeal.

3. In view of the above, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 20.05.2021.

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 20th May, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.